

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **19.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2018
NAME OF THE PETITIONER(S) : P.M . Gurudas & 1
NAME OF THE RESPONDENTS : Hotel Guru Pvt Ltd & 6 Ors
UNDER SECTION : 241/242 of CA 2013

ORDER

Present: Ld. Counsel Shri. Vaidhiyanathan for the Petitioner.

Ld. Counsel Shri. Niranjan for the Respondents No. 4 and 5.

Ld. Sr Counsel Shri. Muralikumaran for the Respondent No. 3.

Ld. Counsel Shri. S Sridhar for the Respondents No. 1 and 2.

Ms. P M Devaki Respondent No. 6 / in person.

Arguments partly heard.

Respondent No. 1 is a family own company in which the Petitioners /
Respondents have shareholding. Possibility of amicable settlement explored.

Parties / their Counsels have agreed to refer the matter to mediation.

With the consent of all the parties, we appoint Hon'ble Mr. Justice M
Sathyanarayanan as Mediator to mediate in the matter.

Parties / their Counsels are directed to approach Hon'ble Mediator for taking his consent and fixing the date and schedule for mediation.

The parties shall bear the cost equally.

List the petition for outcome of mediation / hearing on **30.09.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)